Tndia by Non-Resident Indians. These aTe reviewed from time to time and fresh initiatives taken as required.

Filing of Case Against India in International Court of Justice

- 937. SHRI DAWA LAMA: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that some citizens from Nepal have a case against India in the International Court of Justice. Hague, for cancellation of Cinchula Treaty and other treaties claiming back the land of Darjeeling to Nepal;
- (b) whether any notice has been served on Government of India by International Court of Justice under Article 50 of its Constitution;
- (c) whether the International Court of Justice has expressed their willingness to start a suo-moto enquiry based on the case; and
- (d) if so, the action being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE): (a) No Sir.

- (b) No Sir.
- (c) No Sir.
- (d) Does not arise.

Reassessment of Indian Policy Towards Afghanistan

938. SHRI KRISHNA KUMAR BIR LA: Will the PRIME MINISTER be pleased to state:

- (a) whether Government propose to initiate a thorough reassessment of the Indian policy towards Afghanistan;
- (b) if so, whether continuance of Afghan conflict has adverse security implications for
- (c) if so, whether the trade and economic cooperation with countries in the region have also been affected; and

(d) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE): (a) to (d) Events in Afghanistan impinge on our national interests including our security concerns.- The continuing civil conflict in that country has adversely affected on the peace, stability and economic and commercial development of the region of which India is a

Government is closely monitoring developments in Afghanistan and is in continuous touch with alb the constituent groups of the Government of Afghanistan headed by President burhanuddin Rabbani.

Discriminatory Issues in CTBT

- 939. SHRI S. M. KRISHNA: Will the PRIME MINISTER be pleased to state:
- (a) the salient clauses of Comprehensive Test Ban Treaty (CTBT) pointed out by Government which remain unresolved and the stance of Government thereon as on date particularly after conducting nuclear tests;
- (b) whether ex-Prime Minister Shri I.K. Gujral has advised that the time has come to take up Comprehensive Test Ban Treaty (CTBT) issues that India found objectionable and discriminatory;
- (c) whether it is a fact that India was denied UN Security Council seat for not signing the Comprehensive Test Ban Treaty (CTBT); and
- (d) what remedial steps have been taken and the platform identified to resolve the controversial issues?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE): (a) India had pointed out its concern about the loopholes in the treaty that permitted continued designing and testing of new nuclear weapons as well as the absence of any meaningful disarmament obligations in the Comprehensive Nuclear